

[Shri Tiruchi Siva]

point. The Agreement, which has been entered into between Sri Lanka and India, is between only two Prime Ministers and not with the consent of the people or the Assembly or the political parties there. If India cannot abrogate the Agreement, then what is the solution? I would suggest only one thing which I think the hon. Minister would consider, since she is also very much interested in this problem and she is very much interested in settling the issues. Either on proprietary basis or lease in perpetuity to get the island of Kachchatheevu and adjoining seas...

MR. DEPUTY CHAIRMAN: That's all.

SHRI TIRUCHI SIVA: Sir, the solution which I would suggest to the hon. Minister is to get the island of Kachchatheevu and adjoining seas either on a proprietary basis or on lease in perpetuity.

MR. DEPUTY CHAIRMAN: Okay; your time is over.

SHRI TIRUCHI SIVA: That would settle the issue. Otherwise, as my colleague, Mr. Raja, has said, the situation in Tamil Nadu may get tense. If the Government is interested in settling the issues with the neighbouring countries, it should adopt the same approach with the southern part of this country's borders also.

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**GOVERNMENT BILLS — *Contd.***

**The Constitution (One Hundred and Nineteenth Amendment) Bill, 2013**

MR. DEPUTY CHAIRMAN: Now, Shri H. K. Dua. Duaji, please take only two minutes.

SHRI DEREK O BRIEN (West Bengal): Sir, I have just one point. In the spirit of what we are debating and discussing, every party here has got up and given its whole-hearted support to this Bill. In that spirit, I am suggesting that this is a Constitutional Amendment Bill. It needs majority of two-thirds of Members present and voting.

MR. DEPUTY CHAIRMAN: Yes, we know. You don't worry about that. Now, Duaji, please take only two minutes.

SHRI H. K. DUA (Nominated): Sir, I will try to finish within two minutes. I support the Bill moved by the Minister of External Affairs on the Land Border Agreement, which was overdue. We had signed the agreement and we were looking as a nation, which lets down itself by not ratifying much earlier than we are doing it now. This Bill will facilitate early ratification of the Agreements signed years

and years ago. Sir, a good foreign policy always begins nearer home. Satisfying the demands of a neighbouring country, I think, is an input towards the conduct of a good foreign policy, and, I am glad, it is doing exactly this.

Thirdly, I hope, the passing of this Bill facilitates the signing of an Agreement on Teesta waters also, which is also pending. For that, you do not need more negotiations with Bangladesh, but you need negotiations with Derek O'Brien's party. I think, possibly, some way out will be found, and, both will cooperate with each other.

Sir, the ratification of the LBA will be in wider national interest that we should have good relations with Bangladesh and strengthen the hands of a friendly Prime Minister there, who is facing many serious challenges. This agreement, and, a possible agreement on Teesta, which we have promised, but not delivered, will strengthen the hands of *Sheikh Hasina* who has been cooperating with India including by returning of militants who were earlier being harboured in Bangladesh territory. So, the return of that territory, and, more cooperation between India and Bangladesh in trade, economy and transit routes, etc., will further lead to better relations between India and Bangladesh. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. Ashok S. Ganguly. Please confine to two minutes.

DR. ASHOK S. GANGULY (Nominated): Sir, I will take only one minute. I am grateful to you for permitting me to speak on this issue, and, I will tell you why. My forefathers come from Bangladesh, and, that is why, I am a little emotional about it. *Sushma ji* has a lot of jewels on her crown since she became the External Affairs Minister. This is going to be the brightest jewel in her crown, and, whatever you Madam do in the future, will not compare with this, and, you have to be very careful because you are raising a lot of envy around you. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Who is jealous of her? ...*(Interruptions)*....

DR. ASHOK S. GANGULY: I have got only one minute. ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: Do you mean Madam Najma Heptulla? ...*(Interruptions)*....

DR. ASHOK S. GANGULY: I am very serious. I do not make fun because we are in a very serious institution. I could not help pay this compliment which I have been nurturing for a while, and, I would have nurtured it a bit more until the Bangladesh-border Agreement, taking the views of all the Indian States into consideration, is going to be achieved, and, it is going to be passed in this House by not only two-thirds majority but, I hope, unanimously.

[Dr. Ashok S. Ganguly]

Now, I have got a very important point, Madam, which I want you to take away with you. As this is a massive movement of people and involving their settlement, the States of West Bengal, Assam and Tripura may consider temporarily having a Rehabilitation Minister at the State level, who will be specifically charged, with the support of the Centre and with the power of the State, to take rehabilitation responsibility for, at least, a period of five years. I hope, Madam, this will be done, because this will be a hope for the people who have been living in those enclaves that they will be looked after as full-fledged citizens.

The second serious point, Madam, is that we have to take this sentiment of this House to Prime Minister Sheikh Hasina that she has the responsibility of Indians in her territory and to make them feel proud to become Bangladeshi by discriminating them in the positive sense. Make them feel proud. We are taking the responsibility of people who come to this side of the enclaves and you take their responsibility. ...(*Time-bell rings*)...

Finally, please do not under-estimate the complexity of achieving what you are about to achieve. I wish you all the best, and, I thank the Deputy Chairman for permitting me to say these few words. Thank you.

SHRI MANI SHANKAR AIYAR (Nominated): Mr. Deputy Chairman, Sir, I would like to, while thanking the hon. Minister for brining this Constitution Amendment, urge her to avail of the goodwill that has been generated in Bangladesh and which is evident in this House at this moment to undertake a really expeditious exercise to ensure transit facilities between the North-East of India and the rest of India, for it is this absence of connectivity that is crippling the growth of the North-East, and we need to restore the economic integration that existed until 1947, which means Bengal, on the one hand, including Bangladesh, and the North East. So, in view of this, please avail of this opportunity. To do so, I think, India will have to make heavy investments in infrastructure in Bangladesh to facilitate this transit in the railways, in river transport as well as the Chittagong Port. I would also urge, since Bangladesh needs electricity and has been agitating over this matter with us for some time, that with the hydro electric power generation which we are going to see booming in the North-East, if we have these transit facilities, we assure Bangladesh that we will earmark some negotiated portion of the additional electricity generated for distribution and supply to Bangladesh. If this is done, I believe, we will also be in a good position to restore the old idea of a gas pipeline from Myanmar, which is rich in hydro carbons, to India through Bangladesh. This too should be facilitated. I would urge that we give humanitarian consideration to the importance of border

trade and to ensure that border trade facilities are not abused, we set up a whole chain of integrated check posts at the border to facilitate normal trade. If we have a Free Trade Agreement with Bangladesh then several of the problems of smuggling and the arrival of undesirable persons in India can be more effectively checked. Also, I would urge that if the Bangladeshis want more time for their transit trade to Nepal through Raxaul, instead of the current restriction of eight hours, we give them the number of hours that they desire. We need to avail of this opportunity to build up the relationship between India and Bangladesh and not to just rest upon our laurels at this stage. Thank you, Sir.

**श्री हुसैन दलवाई (महाराष्ट्र):** धन्यवाद सर। मुझे बड़ी खुशी हो रही है, जब यह बंगलादेश का मामला आगे आया, तो हम लोग जलपाईगुड़ी में नारायणभाई देसाई, जो सर्वोदय के बड़े नेता थे, अभी कुछ दिन पहले उनका निधन हुआ है, उनके साथ वहां पर जो शरणार्थी आए थे, उनकी सेवा करने करने के लिए गए थे। आज इतने सालों के बाद यह मामला हल हो रहा है इसलिए यह बड़ी खुशी की बात है। मैं भी अपनी खुशी जताने के लिए यहां खड़ा हुआ हूँ।

उपसभापति महोदय, एक बात हमें ध्यान में रखना जरूरी है कि सुषमा जी ने बहुत बड़ा काम किया है। जुबान ठीक रहेगी, सब लोगों को साथ में लेने की इच्छा होगी, तो इतना बड़ा काम भी हो सकता है, यह सिद्ध करने का काम आपने किया, वहां जाकर यहां के लोगों को गाली देने का काम भी आपने नहीं किया, बल्कि इस देश की शान को बढ़ाने का काम किया, यह बहुत बड़ी बात है। यहां पर शरद जी ने एक बात कही और वह मेरे दिमाग में भी है। ये दो देश बन गए। श्रीमती इंदिरा जी ने बहुत बड़ा काम किया और बंगलादेश के लोगों की मदद करके, बंगलादेश बनाने में पूरी तरह से इस देश की मिलिट्री ने और इस देश की जनता ने उनका पूरा साथ दिया, जिसकी वजह से बंगलादेश बना। बंगलादेश के साथ हमारे रिलेशन्स भी हमेशा अच्छे रहे हैं, यह भी बड़ी बात है। महासंघ बनाने के लिए भी कोशिश होनी चाहिए और आप ऐसा करेंगी, ऐसा मुझे विश्वास है, क्योंकि आपकी जुबान बड़ी मीठी है। महासंघ बनेगा, तो यहां के लोगों को और राहत मिलेगी। यहां पर आप जो डेवलपमेंट करना चाहते हैं, जिसके बारे में आप हर दिन बोलते हैं, यह बात भी हो जाएगी। बंगलादेश में रवींद्रनाथ जी का बहुत आदर है। वहां पर हर घर में रवींद्रनाथ ठाकुर साहब हैं और नज़रुल इस्लाम साहब भी हैं। ...**(समय की घंटी)**... यह देश एक है। वैसे आप पाकिस्तान भी जाएंगी, तो पाकिस्तान के लोग भारत के बिल्कुल भी खिलाफ नहीं हैं, बल्कि वे भी यहां का अच्छा चाहते हैं। वे यहां आना चाहते हैं। वहां के कवि यहां पर आते हैं, वहां के कलाकार आते हैं, उनका कुछ लोग विरोध करते हैं। वह गलत बात है। उनको यहां आना चाहिए। वहां की मिलिट्री और वहां के फ्यूडल लॉर्ड्स का विरोध जरूर है, लेकिन कहीं-न-कहीं इसको कम करने के लिए हम लोगों को भी इच्छा दिखानी चाहिए। ...**(समय की घंटी)**...

MR. DEPUTY CHAIRMAN: Okay. All right.

**श्री हुसैन दलवाई :** आपने जो यह काम किया है, इसके लिए मैं आपको बधाई देता हूँ। सब लोगों के द्वारा आपकी जैसी तारीफ की गई है, स्तुति की गई है, वैसी तारीफ किसी भी मंत्री की नहीं की गई है।

MR. DEPUTY CHAIRMAN: Now, Mr. Husain Dalwai, take your seat.

श्री हुसैन दलवाई : यह भी आपके लिए बड़ी बात है, मैं ऐसा समझता हूँ आप ऐसे ही आगे जाइए। धन्यवाद, जय हिन्द, जय भारत।

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): माननीय डिप्टी चेयरमैन साहब, मैं सुषमा स्वराज जी को बधाई भी देना चाहता हूँ और उनका धन्यवाद भी करता हूँ। बधाई इसलिए देना चाहता हूँ कि उन्होंने सच-सच बोला। उन्होंने बताया कि बीजेपी का इस बिल पर विरोध था, एजीपी का विरोध था, टीएमसी का तो हमें मालूम ही था। यह सत्य है कि शायद जब 18 दिसंबर, 2013 को हमने इस बिल को यहां इंट्रोड्यूस किया, तो भारतीय जनता पार्टी की तरफ से स्टिफ ऑपोजीशन थी, पार्टी लीडरशिप की तरफ से थी। उस वक्त के ऑपोजीशन के लीडर और डिप्टी लीडर ने चेयर को लिख दिया था। लेकिन आज खुशी इस बात की है कि बीजेपी और हम ... (व्यवधान)... आप पर आ जाते हैं। आज हमें खुशी है कि कुर्सियां बदलने के साथ-साथ हृदय भी बदल गया, दिल भी बदल गया। यह बहुत अच्छी बात है। जहां तक बीच वाले हैं, आपका तो हमेशा ... (व्यवधान)...

آقائد حزب اختلاف (جناب غلام نبی آزاد) : ماٹھے ڈپٹی چیئرمین صاحب، میں سشما سوراچ جی کو بدھائی دینا چاہتا ہوں اور ان کا دھنیواد بھی کرتا ہوں۔ بدھائی اس لئے دینا چاہتا ہوں کہ انہوں نے سچ-سچ بولا۔ انہوں نے بتایا کہ بی-جے-پی۔ کا اس بل پر ورودہہ تھا، اے-جے-پی۔ کا ورودہہ تھا، ٹی-ایم-سی۔ کا تو ہمیں معلوم ہی تھا۔ یہ سچ ہے کہ شاید 18 دسمبر 2013 کو ہم نے اس بل کو یہاں انٹروڈیوس کیا، تو بھارتیہ جنتا پارٹی کی طرح سے اسٹف اپوزیشن تھی، پارٹی لیڈرشپ کی طرف سے تھی۔ اس وقت کے اپوزیشن کے لیڈر اور ڈپٹی لیڈر نے چیئر کو لکھ دیا تھا۔ لیکن آج خوشی اس بات کی ہے کہ بی-جے-پی۔ اور ہم --- (مداخلت) --- آپ پر آ جاتے ہیں۔ آج ہمیں خوشی ہے کہ کرسیاں بدلنے کے ساتھ ساتھ دل بھی بدل گیا، یہ بہت اچھی بات ہے۔ جہاں تک بیچ والے ہیں، آپ کا تو ہمیشہ --- (مداخلت) ---

श्री सीताराम येचुरी (पश्चिमी बंगाल): हमारा दिल हमेशा साफ है।

श्री गुलाम नबी आज़ाद : आपका समर्थन तो हमेशा पोजीटिव चीजों के साथ होता है, इसके लिए मैं हमेशा बधाई देता हूँ। ... (व्यवधान)...

آجناب غلام نبی آزاد : آپ کا سمرتھن تو ہمیشہ پوزیٹیو چیزوں کے ساتھ ہوتا ہے، اس کے لئے میں ہمیشہ بدھائی دیتا ہوں --- (مداخلت) ---

श्री सीताराम येचुरी : सर, मैं एक ही बात कहना चाहता हूँ कि हमारा दिल, जो बीच में बैठने वाले हैं, हमेशा साफ होता है।

श्री गुलाम नबी आज़ाद : यह बड़ी खुशी की बात है, इसमें कोई आरोप की बात नहीं है। मैंने सुषमा जी को इसलिए बधाई दी कि इन्होंने खुद बता दिया। यह अच्छी बात है कि आदमी में सत्य बोलने की इतनी शक्ति, इतनी ताकत होनी चाहिए। मैं आपको बधाई इसलिए देता हूँ

कि आज आप इस बिल को पायलट कर रही हैं और आपके द्वारा यह कारंटीट्यूशनल अमेंडमेंट यहां पारित हो जाएगा। आपकी तरफ से बहुत सारे लोगों ने कहा कि ऐसे ही दूसरे बिल्स भी क्यों नहीं पास होते। अगर आपकी तरह, आपकी गवर्नमेंट, हम सबकी गवर्नमेंट, जो इस देश की है, हमने जितने भी बिल इंद्रोऊस किए हैं या बने थे, अगर उनको इसी तरह से पारित करे, तो आपको यह समर्थन इसी तरह से मिलता रहेगा। लेकिन यह बीच में थोड़ी कड़खी, ज़रा तेल, ज़रा नमक, ज़रा मिर्च ज्यादा, मिर्च ज़रा जरूरत से ज्यादा ही डालते हैं, तो उससे जो खिचड़ी होती है, वह खाने के काबिल नहीं होती है। इसलिए हम सबके लिए, जो इस तरफ विपक्ष के हैं, बड़े-बड़े नेता हैं, अपनी-अपनी पार्टियों के अध्यक्ष भी हैं, फिर वह खिचड़ी बहुत कड़वी हो जाती है, वह खाने के काबिल नहीं होती है। मैं बड़े प्यार से बता रहा हूँ।

†جناب غلام نبی آزاد : یہ بڑی خوشی کی بات ہے، اس میں کوئی آروپ کی بات نہیں ہے۔ میں نے سشما جی کو اس لئے بدھائی دی کہ انہوں نے خود بتا دیا۔ یہ اچھی بات ہے کہ آدمی میں سچ بولنے کی اتنی اچھا، اتنی طاقت ہونی چاہئے۔ میں آپ کو بدھائی اس لئے دیتا ہوں کہ آج آپ اس بل کو پائلٹ کر رہی ہیں اور آپ کے ذریعے یہ کانسٹی ٹیوشن امینڈمینٹ یہاں پاس ہو جائے۔ آپ کی طرف سے بہت سارے لوگوں نے کہا کہ ایسے ہی دوسرے بلس بھی کیوں نہیں پاس ہوتے۔ اگر آپ کی طرح، آپ کی گورنمنٹ کی، ہم سب کی گورنمنٹ، جو اس دیش کی ہے، ہم نے جتنے بھی بل انٹروڈیوس کئے ہیں یا بنے تھے، اگر ان کو اسی طرح سے پاس کرے، تو آپ کو یہ سمرتھن اسی طرح سے ملتا رہے گا۔ لیکن یہ بیچ میں تھوڑی کرچھی، ذرا تیل، ذرا نمک، ذرا مرچ زیادہ، مرچ ذرا ضرورت سے زیادہ ہی ڈالتے ہیں، تو اس سے جو کھچڑی ہوتی ہے، وہ کھانے کے قابل نہیں ہوتی ہے۔ اس لئے ہم سب، جو اس طرف وپکش کے ہیں، بڑے بڑے نیتا ہیں، اپنی اپنی پارٹیوں کے ادھیکش بھی ہیں، پھر وہ کھچڑی بہت کڑوی ہو جاتی ہے، وہ کھانے کے قابل نہیں ہوتی ہے۔ میں بڑے پیار سے بتا رہا ہوں۔

शहरी विकास मंत्री; आवास और शहरी गरीबी उपशमन मंत्री; तथा संसदीय कार्य मंत्री (श्री एम. वेंकैया नायडु): आजकल बहुत से लोग स्वास्थ्य के कारण से खिचड़ी ही खा रहे हैं। फाइव स्टार होटल में भी वही है। हम कुछ नमक डालते हैं, कुछ मिर्ची डालते हैं, मगर जहर नहीं डालते हैं।

श्री शरद यादव: सर, यह जो खिचड़ी है, यह बाहर से यहां आ रही है। जो भी इसको खा रहा है, उसका पेट ऐसा खराब हो रहा है कि वह अस्पताल जा रहा है, इसलिए यह जो खिचड़ी है, यह ठीक नहीं है। हालांकि जबरदस्ती लोग इसको यूज कर रहे हैं और सोच रहे हैं कि हम सस्ता खा रहे हैं। लोग खा तो रहे हैं, लेकिन आ यह बाहर से रही है। यह खिचड़ी मत कीजिए और इसको बन्द कराइए।

श्री सीताराम येचुरी : सर, खिचड़ी खाई तो जाती है, लेकिन एलओपी साहब, खिचड़ी तभी खाई जाती है, जब हालत बहुत खस्ता होती है। सरकार से यही निवेदन है कि वह ऐसी हालत मत बनाए रखे कि सिर्फ खिचड़ी ही खानी पड़े।

MR. DEPUTY CHAIRMAN : Khichadi is good for health.

**श्री गुलाम नबी आज़ाद:** सर, इनके स्वास्थ्य के लिए और सदन की सेहत के लिए भी यही अच्छा है कि खिचड़ी खाएं, लेकिन कायदे से खाएं। उसमें मिर्च-मसाला इतना ज्यादा न डालें कि परेशानी हो जाए। इसी तरह से, आज सुषमा जी ने हमारा जो 2013 का बिल था, उसको पारित करने के लिए यहां सुझाव रखा, जिसके लिए मैं उन्हें बधाई देना चाहता हूं।

सर, आज का दिन बहुत ऐतिहासिक दिन है। आज से 41 साल पहले, श्रीमती इन्दिरा गांधी जी और बंगबंधु मुजीबुर्रहमान जी के बीच में समझौता हुआ था, जिसमें हमारी जो लैंड आधी इधर है, आधी उधर है, उस पर एग्रीमेंट किया गया था। आज 41 साल के बाद फिर उस पर फैसला हो रहा है।

उस वक्त, 2010 में बंगलादेश की प्रधान मंत्री जी यहां आई थीं और उसके अगले साल नवम्बर, 2011 में माननीय डा. मनमोहन सिंह जी, प्रधान मंत्री के रूप में वहां गए। मुजीबुर्रहमान जी और इन्दिरा जी के बीच में जो एग्रीमेंट हुआ था, उसको असली शकल देने के लिए बंगलादेश की प्रधानमंत्री और डा. मनमोहन सिंह जी के बीच प्रोटोकॉल साइन किया गया। इसलिए आज बंगलादेश और हमारे देश के लिए यह बहुत खुशी का दिन है। वे तमाम नेता, जो आज हमारे बीच में नहीं हैं, मैं आज उनको भी श्रद्धांजलि अर्पित करना चाहता हूं, क्योंकि इससे उनकी रूह को, उनकी आत्मा को भी शान्ति मिलेगी, क्योंकि आज दोनों तरफ के देशों का एक बहुत बड़ा मसला हल हुआ है।

इसके द्वारा हजारों लोगों को जमीन मिल गई, घर मिल गया, देश मिल गया और अपनी-अपनी एक हुकूमत मिल गई। आज तक वे बीच में लटक रहे थे कि वे बंगलादेश के हैं या हिन्दुस्तान के? उनको बिजली बंगलादेश देगा या हिन्दुस्तान देगा? उनकी सेहत का खयाल, उनके डॉक्टर, उनकी दवाई का खयाल बंगलादेश करेगा या भारत करेगा? उनकी पढ़ाई का खयाल कौन करेगा? इस तरह के हालात में जो इतने लोग गुजर रहे थे, आज के बाद जब यह कानून बनेगा और इसे कानूनी शकल मिलेगी, तो उन लोगों की समस्याओं का भी समाधान होगा। ऐसे लोगों को अपना एक देश मिलेगा, जहां वे अपनी आने वाली जिन्दगी को शान्ति के साथ कायम कर सकेंगे।

सर, डायरेक्टली या इन्डायरेक्टली, स्वास्थ्य मंत्री के रूप में इसमें मेरा भी एसोसिएशन रहा है। सबसे पहले 10 नवम्बर, 2012 में, उसी प्रोटोकॉल के द्वारा यह तय हुआ था कि दाहाग्राम और अंगारपोटा, ये जो बंगलादेश के दो एन्क्लेव्स हैं, इनमें बंगलादेश के लोगों को तीन बीघा कॉरिडोर के द्वारा 24x7 कनेक्टिविटी चाहिए थी। इसके लिए भारत सरकार की तरफ से मुझे वहां भेजा गया था। बंगलादेश की सरकार की तरफ से अपनी पूरी कैबिनेट के साथ स्वयं वहां की माननीय प्रधान मंत्री जी और भूतपूर्व राष्ट्रपति जनरल इरशाद जी उसमें मौजूद मौजूद थे। उस समय जो कार्यवाही हुई, फंक्शन हुआ, उसके बाद प्रधान मंत्री जी ने भारत सरकार से, भारत के और बंगलादेश के लोगों की तरफ से यही इच्छा प्रकट की कि कब हमारा यह "Land Boundary Agreement Bill" पार्लियामेंट में पास हो जाएगा। उसके बाद स्वास्थ्य मंत्री के रूप में दो-तीन दफा वहां जाने का मौका मिला। हमारी एक इंटरनेशनल आर्गेनाइजेशन है, जिसका मैं इलेक्टेड प्रेजिडेंट था और जिसका ऑफिस बंगलादेश में है, तो मुझे वहां जाने का कई दफा मौका मिला। वहां प्रधान मंत्री से भी कई दफा मिलने का मौका मिला। हर बार उनका यही मैसेज था कि यूपीए चेयरपरसन से उनकी बात हुई है, प्रधान मंत्री जी से बात हुई है और विपक्ष के नेताओं से भी कई दफा बात हुई है, तो इसको पारित किया जाए। उसके बाद मेरे लीडर ऑफ अपोजिशन बनने के बाद अभी कुछ महीने पहले बंगलादेश के राष्ट्रपति जी यहां आये थे, उन्होंने इच्छा भी प्रकट की थी कि मैं उनसे मिलूं। मैं उनसे राष्ट्रपति भवन में मिला, तो उन्होंने कहा कि अपोजिशन का समर्थन होना

चाहिए। उनके फॉरेन मिनिस्टर आये, उन्होंने भी इच्छा प्रकट की थी, तो वे भी मुझसे मिले। इस तरह से मैं डायरेक्टली-इनडायरेक्टली इससे जुड़ा रहा। हमारी अध्यक्ष, श्रीमती सोनिया गांधी जी बहुत उत्सुक थीं। हमारे भूतपूर्व प्रधान मंत्री तो इस चीज के लिए कमिटेड भी थे।

मैं आज के इस अवसर पर ज्यादा न बोलते हुए अपनी पार्टी की तरफ से हमारी कांग्रेस प्रेजिडेंट की तरफ से और हमारे साथियों की तरफ से बंगलादेश की सरकार को बधाई देना चाहता हूँ कि इंदिरा जी के समय हमारे देश और बंगलादेश के बीच 1974 में जो एग्रीमेंट हुआ था, आज वह असली शकल ले रहा है। तो इसके लिए दोनों देशों को बहुत-बहुत बधाई और सुष्मा जी, आपको भी बधाई। मुझे पूरी उम्मीद है कि आने वाले वक्त में भी जो हमारे बिल्स हैं, उनको इसी तरह से आप सीधे लायेंगे और हम उनको सीधे-सीधे पास करेंगे तथा जो नये बिल्स लायेंगे और जो स्टैंडिंग कमेटी में नहीं गये हैं, उनको स्टैंडिंग कमेटी में भेजेंगे।

सर, वैसे हमारे पार्लियामेंटरी अफेयर्स मिनिस्टर बड़े सज्जन आदमी हैं। आधे काम तो ये निपटा देते हैं। गड़बड़ तब हो जाती है, जब विपक्ष और रूलिंग पार्टी के बीच में—अच्छा पार्लियामेंटरी अफेयर्स मिनिस्टर या अच्छा लीडर ऑफ दि हाउस या जो भी मिनिस्टर होता है, वह अच्छा मिनिस्टर तब होता है कि अगर अपोजिशन वाले दस गालियां दें, तो वह गालियां सुने नहीं, अपने कान बन्द रखे। लेकिन, अगर वह 10 के बजाय 20 गालियां देने लगे, तो फिर समझौता नहीं होता। मेरे गाली कहने का मतलब कोई दूसरी गाली नहीं है, आलोचना है। हमारे कई साथियों में यह बात है कि वे कान बन्द रखते हैं कि हमने कुछ नहीं सुना, लेकिन कुछ साथी ऐसे भी हैं कि अगर किसी ने कोई तेज आलोचना की, तो वे हमारे बाप-दादा तक की आलोचना कर देते हैं। तब फिर वह बात बनती नहीं है। अगर इसी तरह से आप समर्थन लेना चाहेंगे, तो आलोचना के बगैर, थोड़ा हँसकर, थोड़ा मुस्कुराकर और थोड़ी बात करके लें। इन्हीं शब्दों के साथ मैं आपका बहुत-बहुत धन्यवाद करता हूँ।

جناب غلام نبی آزاد : سر، ان کے سواستہم کے لئے اور سدن کی صحت کے لئے بھی یہی اچھا ہے کہ کھچڑی کھائیں، لیکن فائدے سے کھائیں۔ اس میں مرچ مسالہ اتنا زیادہ نہ ڈالیں کہ پریشانی ہو جائے۔ اسی طرح سے، آج سشما جی نے ہمارا جو 2013 کا بل تھا، اس کو پاس کرانے کے لئے یہاں سجھاؤ رکھا، جس کے لئے میں انہیں بدھائی دینا چاہتا ہوں۔

سر، آج کا دن بہت ہی تاریخی دن ہے۔ آج سے 41 سال پہلے، شریمنٹی اندرا گاندھی جی اور بنگ-بندھو مجیب الرحمان کے بیچ میں سمجھوتہ ہوا تھا، جس میں ہماری جو لینڈ آدھی ادھر ہے، آدھی ادھر ہے، اس پر ایگریمنٹ کیا گیا تھا۔ آج 41 سال کے بعد پھر اس پر فیصلہ ہو رہا ہے۔

اس وقت، 2010 میں بنگلہ دیش کی پردھان منتری جی یہاں آئی تھیں اور اس کے اگلے سال نومبر 2011 میں ماٹھے ڈاکٹر منموہن سنگھ جی، پردھان منتری کے روپ میں وہاں گئے۔ مجیب الرحمان جی اور اندرا جی کے بیچ میں جو ایگریمنٹ ہوا تھا، اس کو اصلی شکل دینے کے لئے بنگلہ دیش کی پردھا منتری اور ڈاکٹر منموہن سنگھ جی کے بیچ پروٹوکول سائن کیا گیا۔ اس لئے آج بنگلہ دیش اور ہمارے دیش کے لئے یہ بہت خوشی کا دن ہے۔ وہ تمام نیتا، جو آج ہمارے بیچ میں نہیں ہیں، میں آج ان کو بھی شردھانجلی ارپت کرنا چاہتا ہوں، کیوں کہ اس سے ان کو روح کو، ان کو آتما کو بھی شانتی ملے گی، کیوں کہ آج دونوں طرف کے دیشوں کا ایک بہت بڑا مسئلہ حل ہوا ہے۔

† Transliteration in Urdu Script.



اس کے ذریعے ہزاروں لوگوں کو زمین مل گئی، گھر مل گیا، دیش مل گیا اور اپنی اپنی ایک حکومت مل گئی، آج تک وہ بیچ میں لٹک رہے تھے کہ وہ بنگلہ دیش کے ہیں یا ہندوستان کے؟ ان کو بجلی بنگلہ دیش دے گا یا ہندوستان دے گا؟ ان کی صحت کا خیال، ان کے ڈاکٹر، ان کی دوائی کا خیال بنگلہ دیش کریگا یا بھارت کریگا؟ ان کی پڑھائی کا خیال کون کرے گا؟ اس طرح کے حالات میں جو اتنے لوگ گزر رہے تھے، آج کے بعد جب یہ قانون بنے گا اور اسے قانونی شکل ملے گی، تو ان لوگوں کی سمسایوں کا بھی سماধান ہوگا۔ ایسے لوگوں کو اپنا ایک دیش ملیگا، جہاں وہ اپنی آنے والی زندگی کو شانتی کے ساتھ قائم کرسکیں گے۔

سر، ڈائریکٹری یا ان ڈائریکٹری، وزیر صحت کے روپ میں اس میں میرا بھی ایسوسی ایشن رہا ہے۔ سب سے پہلے 10 نومبر 2012 میں، اسی پروٹوکال کے ذریعہ یہ طے ہوا تھا کہ دہلی اور انڈیا، یہ جو بنگلہ دیش کے دو اینکلیو ہیں، ان میں بنگلہ دیش کے لوگوں کو تین کنیکٹیوٹی ویٹی چاہئے تھی۔ اس کے لئے بھارت سرکار کی طرف سے 7x بیگھہ کریڈٹور کے ذریعہ 24 مجھے وہاں بھیجا گیا تھا۔ بنگلہ دیش کی سرکار کی طرف سے اپنی پوری کینیٹ کے ساتھ خود وہاں کی مانیتے پردھان منتری جی اور سابق راشٹری جنرل ارشاد جی اس میں موجود تھے۔ اس وقت جو کارروائی ہوئی، فنکشن ہوا، اس کے بعد پردھان منتری جی نے بھارت سرکار سے، بھارت کے اور بنگلہ "Land Boundary Agreement" دیش کے لوگوں کی طرف سے یہی خواہش ظاہر کی کہ کب ہمارا یہ پارلیمنٹ میں پاس ہو جائیگا۔ "Bill"

اسکے بعد وزیرصحت کے روپ میں دو تین دفعہ وہاں جانے کا موقع ملا۔ ہماری ایک انٹرنیشنل آرگنائزیشن ہے، جس کا میں الیکٹڈ پریزیڈنٹ تھا اور جس کا آفس بنگلہ دیش میں ہے، تو مجھے وہاں جانے کا کئی دفعہ موقع ملا۔ وہاں پردھان منتری سے بھی کئی دفعہ ملنے کا موقع ملا۔ ہر بار ان کا یہی میسیج تھا کہ یوپی اے چیئرمین سے ان کی بات ہوئی ہے، پردھان منتری جی سے بات ہوئی ہے اور وپکش کے نیتاؤں سے بھی کئی دفعہ بات ہوئی ہے، تو اس کو پارٹ کیا جائے۔ اس کے بعد میرے لیڈر آف اپوزیشن بننے کے بعد ابھی کچھ مہینے پہلے بنگلہ دیش کے راشٹری جی یہاں آئے تھے، انہوں نے خواہش ظاہر کی تھی کہ میں ان سے ملوں۔ میں ان سے راشٹری بھون میں ملا، تو انہوں نے کہا کہ اپوزیشن کا سمرٹھن ہونا چاہئے۔ ان کے وزیرخارجہ آئے، انہوں نے بھی خواہش ظاہر کی تھی، وہ بھی مجھ سے ملے۔ اس طرح سے میں ڈائریکٹری اس سے جڑا رہا۔ ہماری ادھیکش، شریمتی سونیا گاندھی جی بہت اٹسک تھیں۔ ہمارے سابق وزیراعظم تو اس چیز کے لئے کمیٹڈ تھے۔

میں آج کے اس موقع پر زیادہ نہ بولتے ہوئے اپنی پارٹی کی طرف سے ہماری کانگریس صدر کی طرف سے اور ہمارے ساتھیوں کی طرف سے بنگلہ دیش کی سرکار کو مبارکباد دینا چاہتا ہوں کہ اندراجی کے وقت ہمارے دیش اور بنگلہ دیش کے بیچ 1974 میں جو ایگریمنٹ ہوا تھا، آج وہ اصلی شکل لے رہا ہے۔ تو اس کے لئے دونوں دیشوں کو بہت بہت مبارکباد اور شرمجی، آپ کو بھی بدھائی۔ مجھے پوری امید ہے کہ آنے والے وقت میں بھی جو ہمارے بلس ہیں، ان کو اسی طرح سے آپ سیدھے لائیں گے اور ہم ان کو سیدھے سیدھے پاس کریں گے اور جو نئے بلس لائیں گے اور جو اسٹینڈنگ کمیٹی میں نہیں گئے ہیں، ان کو اسٹینڈنگ کمیٹی میں بھیجیں گے۔

سر، ویسے ہمارے پارلیمنٹری افیئرس منسٹر بڑے سچن آدمی ہیں۔ آدھے کام تو یہ نپٹادیتے ہیں۔ گزبڑ تب ہوجاتی ہے، جب وپکش اور رولنگ پارٹی کے بیچ میں اچھا پارلیمنٹری افیئرس منسٹر یا اچھا لیڈر آف دی ہاؤس یا جو بھی منسٹر ہوتا ہے، وہ اچھا منسٹر تب ہوتا ہے کہ اگر اپوزیشن والے دس گالیاں دیں، تو وہ گالیاں سننے نہیں، اپنے کان بند رکھیں۔ لیکن، اگر وہ دس کے بجائے بیس گالیاں دینے لگے، تو پھر سمجھوتہ نہیں ہوتا۔ میرے گالی کہنے کا مطلب کوئی

दूसरी गाली नहीं है, अलुचने है- हमारे क्ती सातहियों में ये बात है के वे कान बन्द रक्ते हैं के हम ने क्छ नहीं सना, लिकन क्छ साथी ऐसे भी हैं के अर् क्सी ने कुठी त्ति अलुचना की, तु वे हमारे बाप दादा तक की अलुचना कुदिते हैं- तब डेर वे बात बन्ती नहीं है- अर् असी डरु से अड सडरुतन लीना डायीं के तु अलुचना के बडर, तहुडा डनसुकर, तहुडा डसुकराकर अर तहुडी बात कुके लीं- अडहीं शडुडु के सातु में अड का डेत डेत डहनलुव कुता डुं-

MR. DEPUTY CHAIRMAN: Okay. Now, Shrimati Sushma Swaraj.

SHRI A.V. SWAMY (Odisha): Sir, before she speaks, can you give me two minutes? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. It is not possible. I have other requests also. I have denied others also.

SHRI A.V. SWAMY: Sir, just two minutes. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have other requests also, which I have denied. I am not allowing.

वडदेश डंत्री; तथा डुरवासी डारतीय कुरु डंत्री (शुरीडती सुषडु डुरवरकु): सर, इनकु डुलने डीऑर।

SHRI A. V. SWAMY:

\*Biswa Kabir Sonar Bangla

Nozuler Bangladesh

Jeebananendar Rupasi Bangla Ruper

Jetar Naikosesesh.....

Bangladesh Amar Bangladesh.....

Suno Ekti Mujiburur Theke Lokho

Mujiburur Kantha Swarer Dhvani Pratidhwani.....

Akash Bathake Utherani.....

Bangladesh Amar Bangladesh.....

That is the relationship which we have. That is the song which I have been singing in chorus with sypathisers of Bangladesh freedom struggle from Kolkata. ...*(Time-bell rings)*... Thank you.

MR. DEPUTY CHAIRMAN: Okay. Now, the hon. Minister.

शुरीडती सुषडु डुरवरकु: उडसडुडतल ऑी, सबसे डहले तु डैं इस बात के ललर अडनी खुशी डुरकड कुरना ऑाहुंगी कु इस डलर डुर वुडलंग के समय डु। डनडुहन सलरु ऑी सडन डैं उडसुथलत हैं। डैंने डुरारडु डैं यह कुहा थु अुर डुन: डुहरराना ऑाहुंगी कु यह कडड डु। डनडुहन सलरु ऑी

\* The Hon'ble Member spoke in Bengali.

[श्रीमती सुषमा स्वराज]

द्वारा आरम्भ किया गया है, हम केवल इसे पूरा कर रहे हैं। दूसरी खुशी मुझे इस बात की है कि डा. कर्ण सिंह जी से लेकर भाई गुलाम नबी आज़ाद तक 21 सांसदों ने इस चर्चा में भाग लिया, लेकिन सभी ने प्रसन्नतापूर्वक इसका समर्थन किया। हमारे दो साथी तो ऐसे निकले, सीपीएम के रीताब्रता बनर्जी और बीजेडी के बैष्णव परिडा, जो बोलते-बोलते बहुत भावुक हो गए और उसी तरह कांग्रेस के पि. भट्टाचार्य जी हैं, उन्होंने बहुत भावुकता से इसका समर्थन किया। यह एक बहुत अच्छी बात है, लेकिन कुछ प्रश्न भी उठे हैं और कुछ चिंताएं भी व्यक्त की गई हैं। जिन्होंने समर्थन किया, मैं उनका धन्यवाद करती हूँ और अब प्रश्नों का जवाब देना चाहूंगी। भाई राम गोपाल यादव और सतीश चंद्र मिश्रा, दोनों ने लगभग एक से सवाल उठाए। लेकिन राम गोपाल जी अभी हैं नहीं, या तो वे जब आ जाएं, तब उनके एक प्रश्न का जवाब दूँ। ...**(व्यवधान)**... नहीं, सतीश जी का और उनका एक प्रश्न इकट्ठा था और एक उनका अलग था। राम गोपाल जी ने एक जो टिप्पणी की थी ...**(व्यवधान)**... कोई नहीं, बाद में दे दूंगी। राम गोपाल जी ने एक टिप्पणी की थी कि हमारी सीमाएं सिकुड़ रही हैं, तो मैं उनके सामने एक आंकड़ा देना चाहूंगी कि कम से कम इस समझौते से हमारी सीमा कहीं नहीं सिकुड़ी है। मैं उन्हें बताऊंगी कि त्रिपुरा में कितनी बंगलादेश के पास जमीन रह रही है और कितनी हमारे पास रह रही है, मेघालय में कितनी उनके पास रह रही है और कितनी हमारे पास रह रही है।

राम गोपाल जी आ गए। राम गोपाल जी, आपने बोलते हुए एक टिप्पणी की थी कि मुझे चिंता है कि हमारे देश की सीमाएं सिकुड़ रही हैं। मैं आपको यह बताना चाहूंगी कि इस समझौते से देश की सीमा कहीं सिकुड़ी नहीं है। ...**(व्यवधान)**...

**प्रो. राम गोपाल यादव:** मैंने यह बात इस संबंध में नहीं कही थी, बल्कि मैंने इस संबंध में यह कहा कि आपने यह ठीक काम किया है।

**श्रीमती सुषमा स्वराज:** मैं कुल में इकट्ठे बता सकती हूँ कि त्रिपुरा, बंगलादेश, मेघालय, इन तीनों में 510 एकड़ जमीन का हमें फायदा हुआ है और जहां तक enclaves का सवाल है, वहां दस हजार एकड़ जमीन उधर जा रही है, लेकिन वह notional है और यह notional कैसे है, इसको सुखेन्दु शेखर राय जी ने बताया भी। वह सीमा पर नहीं है, उससे सीमा नहीं सिकुड़ी है। वे enclaves इतने अंदर जाकर हैं कि उन तक हम पहुंच ही नहीं सकते, इसलिए जहां तक सीमाओं का प्रश्न है, सीमाएं इसमें नहीं सिकुड़ीं।

दो प्रश्न सतीश जी ने और राम गोपाल जी, आपने किए हैं, सतीश जी को इस बात की ज्यादा चिंता थी। उन्होंने कहा कि जब बंगलादेश enclave के लोग इंडियन enclave में चले जाएंगे और इंडियन enclave के लोग बंगलादेश enclave में चले जाएंगे, तो वे जो चीजें बाद में प्रकट होंगी, उसका क्या होगा? इस संबंध में सबसे पहले मैं आपको यह बता दूँ कि जनसंख्या की अदला-बदली नहीं हो रही है। जनसंख्या की अदला-बदली में उनकी इच्छा पर छोड़ा है। अगर बंगलादेश enclaves में रहने वाले भारतीय वहीं रहना चाहते हैं, तो वे वहीं रहेंगे और उनको बंगलादेश की नागरिकता दे दी जाएगी और भारतीय enclaves में रहने वाले बंगलादेशी अगर यहीं रहना चाहेंगे, तो उनको भारतीय नागरिकता दे दी जाएगी। इसलिए यह तो बिल्कुल ही निराधार है कि ये वहां चले जाएंगे, वे यहां आ जाएंगे, तो क्या होगा। इस संबंध में सबसे पहली बात है कि जनसंख्या की अदला-बदली उनकी अपनी इच्छा पर है, यह स्वेच्छा से होगा और इसीलिए मैंने जब आंकड़ा दिया था, जिसकी पुष्टि सुखेन्दु शेखर जी ने की कि यह जो 3,008 करोड़

रुपए का पैकेज ममता जी की तरफ से मांगा गया है, उसमें 2,234 करोड़ variable component है और वह variable इसीलिए है कि कितने लोग आएंगे। एक आंकड़ा कहता है कि 3,500 आएंगे एक-दूसरे के यहां, एक कहता है कि 35 हजार आएंगे। हमने 35 हजार का प्रावधान कर दिया, लेकिन जो सर्वे हुआ था, उसमें मात्र 3,500 लोग निकले थे, जो बंगलादेशी enclaves से भारत आना चाहते हैं, क्योंकि सबके पास अपनी जमीनें हैं, लोग जिन्दगी में settled हैं, वे छोड़ना नहीं चाहते हैं। लेकिन, यह कोई आवश्यक नहीं है कि सबको आना जरूरी है, यह नहीं है। वह अपनी इच्छा से तय करेंगे। इंडियन enclaves में रहने वाले बंगलादेशी लोग अगर यह चाहते हैं कि वे भारत में ही रहें, तो हम उन्हें भारत का नागरिक बना देंगे और अगर भारत के लोग बंगलादेश में रहना चाहते हैं, तो यह हम जरूर चिंता करेंगे, जो आप में से एक ने कहा कि dignity के साथ कि बंगलादेश भी उनको उसी गरिमा के साथ रखे, जैसे वह बंगलादेश के अन्य नागरिकों को रखती है। यह बात गांगुली जी ने कही थी, मैं यह कहना चाहूंगी कि इसकी चिंता हम जरूर करेंगे कि हमारे आज के नागरिक कल को अगर बंगलादेशी नागरिक बन करके उन enclaves में बने रहना चाहते हैं, तो उनको वही गरिमा प्रदान की जाए, जो बंगलादेश के नागरिकों को दी जा रही है। सबसे बड़े जो दो प्रश्न थे, वे यहां इन दोनों भाइयों ने पूछे थे, जिनके बारे में मैंने बताया।

एक चीज जब मैं असम के बारे में कह रही थी, तो मैंने कहा था कि वहां कुछ विरोध इसका था और विरोध है। मुझे खुशी हुई कि जिन दो लोगों ने इसके बारे में यहां जिक्र किया, उनमें से एक कांग्रेस के ही असम के सांसद हैं, भुवनेश्वर कालिता और उन्होंने यह बात कही कि मेरे यहां कुछ लोग नाखुश हैं और उसमें आगे यह जोड़ा even मैं भी नाखुश हूँ। उन्होंने कहा, even I am unhappy. पर, उन्होंने कहा कि क्योंकि सब लोग साथ दे रहे हैं और सब लोग यह चाह रहे हैं, तो मैं करवा रहा हूँ। बाद में उन्होंने कहा कि pre-negotiate भी कर लीजिए। कालिता जी, अब renegotiate नहीं हो सकता। हमने जो कहा था कि हम असम को बाहर रख लें, तब यह बात थी कि हम renegotiate करके, वह जो 268 एकड़ जमीन असम में जा रही है, शायद उसका कोई भाग ले आते। लाते या नहीं लाते, यह अभी कह नहीं सकती, पर नेगोशिएशन की कोशिश जरूर करते, लेकिन अब जब हमने यह मान लिया कि पंचों की बातें सिर-माथे पर, सबने जो बात कही, तो इस देश की सबसे बड़ी पंचायत ये दो सदन, राज्य सभा और लोक सभा ही हैं। सबने मुझसे यह कहा कि आप असम को बीच में शामिल करके ही यह लाइए, बिना उलझन के पारित हो जाएगा, तो हमने वह बात मान ली, तो अब रीनेगोशिएट नहीं होगा। जो चीज उस समय प्रोटोकॉल में तय हुई है, 470 एकड़ जमीन हमारे पास आएगी, 268 एकड़ उनके पास जाएगी, कुल 738 एकड़ पर जो adverse possession था, वह यहां हो जाएगा। तो यह इसी तरह से होगा, लेकिन कम से कम उसका जिक्र आ गया, क्योंकि वे कहना चाहते थे कि कुछ लोगों का विरोध है और वे भी नाखुश हैं।

तमिलनाडु से हमारे तीन सांसद बोले और अलग-अलग पार्टियों के बोले। नवनीतकृष्णन एआईडीएमके से बोले, डी. राजा सीपीआई से बोले, तिरुची शिवा डीएमके से बोले, मगर तीनों ने एक बात, कच्चतीवु की कही। मैं यह जानती हूँ। नवनीतकृष्णन जी, मैंने पहले भी एक बार कहा था कि बेरुबाड़ी केस में सुप्रीम कोर्ट का यह फैसला आया कि आप जब भी कभी कोई Indian territory, यानी भारतीय भू-भाग, किसी दूसरे देश को ट्रांसफर करते हैं, देते हैं, तो उसमें संविधान संशोधन जरूरी है। यह भी सच है कि कच्चतीवु के मसले पर वह समझौता सभा पटल पर रखा गया था, संविधान संशोधन नहीं हुआ था और इसी प्रश्न को लेकर सुश्री जयललिता जी ने एक केस सुप्रीम कोर्ट में डाला हुआ है। चूंकि वह मैटर अब सबज्यूडिस है।

SHRI TIRUCHI SHIVA (Tamil Nadu): We had also filed a case.

श्रीमती सुषमा स्वराज: हां, उन्होंने भी डाल रखा है, करुणानिधि जी ने भी बाद में डाला है। चूंकि वह मैटर सबजूडिस है, इसलिए मैं अभी उसके बारे में कुछ कह नहीं सकूंगी, लेकिन जो बात ये कहना चाहते हैं, वह पूरी तरह से मुझे मालूम है। इसके लिए मैंने इस बात का उल्लेख किया, जो राजा जी ने कहा कि 1974 में ही वह ऐग्रीमेंट हुआ था, 1974 में ही यह ऐग्रीमेंट हुआ था। लेकिन, चूंकि यह आया ही अब है, तो उसी फॉर्म में आया है और संविधान संशोधन केवल यहां नहीं होगा, बल्कि यह आधे स्टेट्स से ratify होगा। उस जजमेंट में यह भी कहा गया था कि पहले संविधान संशोधन हो, constitution amendment हो और उसके बाद आधे स्टेट्स से ratify हो, तो इसको ratify भी करेंगे। जो बात सुप्रीम कोर्ट ने कही थी, वही हम करने वाले हैं, लेकिन चूंकि कच्चतीवु का मामला अभी सबजूडिस है, इसलिए वह वहां बाद में आएगा।

दुआ जी ने एक बात कही कि आपको रिलेशंस स्ट्रेंथेन करने के लिए बंगलादेश से नहीं, देरेक ओब्राइन की पार्टी से बात करनी होगी। I would like to tell you, Duaji, that Derek O'Brien's party is fully on board.

SHRI DEREK O BRIEN: Firstly, let me clarify that it is not Derek O'Brien's party, it is Mamata Banerjee's party. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: I thought it was Trinamool Congress Party. ...*(Interruptions)*...

श्रीमती सुषमा स्वराज: मैंने उनको क्वोट किया। उन्होंने जो बोला, उसको मैंने क्वोट किया। ...*(व्यवधान)*...

श्री सीताराम येचुरी: आपने तो इनको खतरे में डाल दिया है। इनकी मेम्बरशिप भी खतरे में पड़ जाएगी। ...*(व्यवधान)*...

श्रीमती सुषमा स्वराज: मैंने दुआ जी को क्वोट किया। मैं दुआ जी के शब्द बदल नहीं सकती। मैंने दुआ जी को क्वोट किया और दुआ जी ने जो बोला, उसका मैंने जवाब दिया। T.M.C is fully on board. उन्होंने जो चाहा था, क्योंकि कुछ साथियों ने कहा कि rehabilitation कैसे होगा, यह सतीश जी ने भी कहा, तो मैं पहले बता चुकी हूँ और मुझे बहुत खुशी है कि सुखेन्दु जी ने मेरे आँकड़े की पुष्टि की है। उन्होंने 3,008 करोड़ का पैकेज मांगा था, जिसमें से लगभग 775 करोड़, यानी 774 दशमलव समर्थिग फिक्स्ड स्ट्रक्चर्स के लिए है। Cooch Behar डिस्ट्रिक्ट में लोग आएँगे, तो एक पूरा इंफ्रास्ट्रक्चर वहां चाहिए। उसके बाद हमारे यहां जो एन्क्लेव्स हैं, उनमें नया इंफ्रास्ट्रक्चर चाहिए, उसके लिए हम देंगे और बाकी जितने लोग आएँगे, उन्होंने 35,000 का जो अधिकतम आँकड़ा दिया है, उसका हमने पैसा तय कर दिया और इसमें गृह मंत्रालय नोडल एजेंसी होगा, जो चीफ सेक्रेटरी, बंगलादेश के साथ और इनकी सरकार के साथ मिलकर उस पैसे का आदान-प्रदान करेगा। तो उनके मुद्दे का पूरी तरह से संतोषजनक समाधान करने के बाद ही हम इस बिल को लेकर आए हैं। पश्चिमी बंगाल की सरकार पूरी तरह से ऑन बोर्ड है और वही झलक आपको यहां दिखाई भी दी कि सब लोगों ने वही बात यहां रखी कि हम पूरी तरह से इसके पक्ष में हैं। जैसा गुलाम नबी जी कह रहे थे, तो मैंने प्रारंभ में ही यह बात कह दी थी कि हम विरोध में थे, लेकिन जब यह बात कही गई कि असम को शामिल करके

इसे लेकर आओ, तो हम असम को इसमें शामिल करके इसे लेकर आए हैं और हमने बिल में कॉमा, फुलस्टॉप भी नहीं बदला है। जो चार चीजें संशोधन की जाएँगी, वह मैं यहां बोलूँगी, जैसे 2013 का 2015, 64वें वर्ष का 66वां संशोधन या 119वें संशोधन के बजाय 100वां संशोधन। लेकिन मुझे यह लगता है कि जितनी अच्छी चर्चा, जितनी सार्थक चर्चा और जिस सौहार्द से यह चर्चा, जिस सद्भाव से यह चर्चा हुई है, मैं आज बहुत शुकुगुजार हूँ भाई मणि शंकर अय्यर जी की, कि उन्होंने मुझे आगाह किया है कि इसके इंप्लीमेंटेशन में क्या-क्या complexities हो सकती हैं, हमें मालूम है, और जो बात आपने कही है कि इसकी इंप्लीमेंटेशन को हम जल्दी करें, ज्यादा complexities न आने दें और जितनी जल्दी हम इसको इम्प्लीमेंट कर देंगे उतनी जल्दी उसका प्रभाव होगा और खास तौर से जो आपने नॉर्थ-ईस्ट की कनेक्टिविटी की बात की है, मैं आपको एश्यर करना चाहती हूँ, विश्वास दिलाना चाहती हूँ कि रेल कनेक्टिविटी, रोड कनेक्टिविटी, सी-कनेक्टिविटी तीनों कनेक्टिविटीज के साथ हम लोग यह चाहते हैं कि पूरा का पूरा नॉर्थ-ईस्ट ही केवल कनेक्ट न हो, वह मेन लाइन के साथ भी कनेक्ट हो और जो सबसे बड़ा कारण रहा है चाहे मनमोहन सिंह जी के मन में, चाहे आज हमारे मन में वह नॉर्थ-ईस्ट की कनेक्टिविटी का ही रहा है और बंगलादेश के साथ कनेक्टिविटी होती है तो हमारी बहुत बड़ी चीजों का फैसला हो जाता है। जो आपने बिजली के बारे में कहा, मैं आपको बता दूँ कि 500 मैगावाट बिजली हम पहले दे रहे हैं, लेकिन अभी जो पालाताना का प्रोजेक्ट लगा उसमें 100 मैगावाट बिजली और देने की बात की है और बहुत से पावर प्लांट अब भारत की तरफ से, भारतीय लोगों की तरफ से बंगलादेश में लगाए जा रहे हैं। हमारे संबंध आज बहुत ज्यादा अच्छे हैं। लेकिन आज आपके द्वारा यह बिल पारित करने के बाद और भी बहुत-बहुत ज्यादा अच्छे हो जाएंगे। उपसभापति जी, मैं कहना चाहूँगी कि यह एक ऐतिहासिक क्षण है जब यह बिल पारित हो रहा है। 1974 का एग्रीमेंट 41 वर्षों के बाद आज आकार ले रहा है। यह बिल जब आप पारित करेंगे तो 41 वर्षों के बाद इसको आकार मिलेगा। इसीलिए मैं कहना चाहूँगी कि इस ऐतिहासिक क्षण में जिस सद्भाव के साथ चर्चा हुई है, उसी सद्भाव के साथ वोटिंग भी हो। यही कहते हुए मैं प्रस्ताव करना चाहूँगी।

**श्री सतीश चंद्र मिश्रा (उत्तर प्रदेश):** सुषमा जी, आपने खिचड़ी में मिर्च की बात का जवाब नहीं दिया।

**श्री गुलाम नबी आज़ाद :** वह इनके लिए नहीं था, वे समझ गए जिनके लिए था।

**श्रीमती सुषमा स्वराज :** महोदय, मैं प्रस्ताव करती हूँ :

कि भारत सरकार और बांग्लादेश सरकार के बीच किए गए करार और उसके प्रोटोकॉल के अनुसरण में भारत द्वारा राज्य क्षेत्रों का अर्जन और कतिपय राज्य क्षेत्रों का बांग्लादेश को अंतरण किए जाने को प्रभावी करने के लिए भारत के संविधान का और संशोधन करने वाले विधेयक पर विचार किया जाए।

**SHRI BHUBANESWAR KALITA (Assam):** Sir, I just want to clarify one thing. I fully endorse this Bill. Although Assam would lose some land, it will gain more. That is what I said. I fully endorse the Bill.

**MR. DEPUTY CHAIRMAN:** The Chair is also happy that there is full unanimity. ...*(Interruptions)*... No clarification, please. You did not speak. Now the question is:—

[Mr. Deputy Chairman]

That the Bill further to amend the Constitution of India to give effect to the acquiring of territories by India and transfer of certain territories to Bangladesh in pursuance of the agreement and its protocol entered into between the Governments of India and Bangladesh, be taken into consideration.

Under Article 368 of the Constitution the Motion will have to be adopted by a majority of the total Membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting. Accordingly, I am calling for Division. The question is:

That the Bill further to amend the Constitution of India to give effect to the acquiring of territories by India and transfer of certain territories to Bangladesh in pursuance of the agreement and its protocol entered into between the Governments of India and Bangladesh, be taken into consideration.

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu

Agrawal, Shri Naresh

Aiyar, Shri Mani Shankar

Akhtar, Shri Javed

Ali, Shri Munquad

Anand Sharma, Shri

Ansari, Shri Salim

Antony, Shri A. K.

Arjunan, Shri K. R.

Athawale, Shri Ramdas

Azad, Shri Ghulam Nabi

Babbar, Shri Raj

Bachchan, Shrimati Jaya

Baidya, Shrimati Jharna Das

Balagopal, Shri K. N.

Bandyopadhyay, Shri D.

Banerjee, Shri Ritabrata  
Batra, Shri Shadi Lal  
Bernard, Shri A. W. Rabi  
Bhattacharya, Shri P.  
Bhunder, Shri Balwinder Singh  
Biswal, Shri Ranjib  
Bora, Shri Pankaj  
Budania, Shri Narendra  
Chandrasekhar, Shri Rajeev  
Chavan, Shrimati Vandana  
Chiranjeevi, Dr. K.  
Chowdary, Shri Y. S.  
Chowdhury, Prof. Jogen  
Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav  
Dua, Shri H. K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan  
Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.  
Gehlot, Shri Thaawar Chand  
Gill, Dr. M. S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh  
Gupta, Shri Vivek  
Haque, Shri Md. Nadimul



Hariprasad, Shri B. K.  
Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.  
Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh  
Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar  
Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman  
Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai  
Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse  
Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreya, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsheer Singh  
Manjunatha, Shri Aayanur  
Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan

Mukut Mithi, Shri  
Mungekar, Dr. Bhalchandra  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas  
Narayanan, Shri C. P.  
Natchiappan, Dr. E. M. Sudarsana  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O'Brien, Shri Derek  
Panchariya, Shri Narayan Lal  
Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab  
Parrikar, Shri Manohar  
Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Prasad, Shri Ravi Shankar  
Punia, Shri P. L.  
Ragesh, Shri K. K.  
Raja, Shri D.  
Rajaram, Shri  
Ramalingam, Dr. K. P.

Ramesh, Shri C. M.  
Ramesh, Shri Jairam  
Rangarajan, Shri T. K.  
Rangasayee Ramakrishna, Shri  
Rao, Dr. K. Keshava  
Rao, Dr. K. V. P. Ramachandra  
Rao, Shri Garikapati Mohan  
Rao, Shri V. Hanumantha  
Rapolu, Shri Ananda Bhaskar  
Rathinavel, Shri T.  
Raut, Shri Sanjay  
Reddy, Dr. T. Subbarami  
Reddy, Shri Palvai Govardhan  
Roy, Shri Mukul  
Roy, Shri Sukhendu Sekhar  
Sable, Shri Amar Shankar  
Sadho, Dr. Vijaylaxmi  
Sahani, Dr. Anil Kumar  
Sahu, Shri Dhiraj Prasad  
Sai, Shri Nand Kumar  
Saini, Shri Rajpal Singh  
Salam, Haji Abdul  
Saleem, Chaudhary Munvvar  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T. N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj

Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender  
Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.  
Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap  
Sudharani, Shrimati Gundu  
Swamy, Shri A. V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri  
Tazeen Fatma, Dr.  
Thakur, Dr. C. P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash  
Vijila Sathyananth, Shrimati  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal

Yadav, Shri Bhupender  
Yadav, Shri Darshan Singh  
Yadav, Shri Sharad  
Yechury, Shri Sitaram

**NOES : Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. We shall, now, take up Clause 2 of the Bill.

The question is:

*That Clause 2 stand part of the Bill.*

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu  
Agrawal, Shri Naresh  
Aiyar, Shri Mani Shankar  
Akhtar, Shri Javed  
Ali, Shri Munquad  
Anand Sharma, Shri  
Ansari, Shri Salim  
Antony, Shri A. K.  
Arjunan, Shri K. R.  
Athawale, Shri Ramdas  
Azad, Shri Ghulam Nabi  
Babbar, Shri Raj  
Bachchan, Shrimati Jaya  
Baidya, Shrimati Jharna Das  
Balagopal, Shri K. N.

Bandyopadhyay, Shri D.  
Banerjee, Shri Ritabrata  
Batra, Shri Shadi Lal  
Bernard, Shri A. W. Rabi  
Bhattacharya, Shri P.  
Bhunder, Shri Balwinder Singh  
Biswal, Shri Ranjib  
Bora, Shri Pankaj  
Budania, Shri Narendra  
Chandrasekhar, Shri Rajeev  
Chavan, Shrimati Vandana  
Chiranjeevi, Dr. K.  
Chowdary, Shri Y. S.  
Chowdhury, Prof. Jogen  
Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav  
Dua, Shri H. K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan  
Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.  
Gehlot, Shri Thaawar Chand  
Gill, Dr. M. S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh

Gupta, Shri Vivek  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.  
Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.  
Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh  
Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar  
Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman  
Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai  
Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse  
Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreya, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsheer Singh  
Manjunatha, Shri Aayanur

Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan  
Mukut Mithi, Shri  
Mungekar, Dr. Bhalchandra  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas  
Narayanan, Shri C. P.  
Natchiappan, Dr. E. M. Sudarsana  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O'Brien, Shri Derek  
Panchariya, Shri Narayan Lal  
Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab  
Parrikar, Shri Manohar  
Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Prasad, Shri Ravi Shankar  
Punia, Shri P. L.  
Ragesh, Shri K. K.



Raja, Shri D.  
Rajaram, Shri  
Ramalingam, Dr. K. P.  
Ramesh, Shri C. M.  
Ramesh, Shri Jairam  
Rangarajan, Shri T. K.  
Rangasayee Ramakrishna, Shri  
Rao, Dr. K. Keshava  
Rao, Dr. K. V. P. Ramachandra  
Rao, Shri Garikapati Mohan  
Rao, Shri V. Hanumantha  
Rapolu, Shri Ananda Bhaskar  
Rathinavel, Shri T.  
Raut, Shri Sanjay  
Reddy, Dr. T. Subbarami  
Reddy, Shri Palvai Govardhan  
Roy, Shri Mukul  
Roy, Shri Sukhendu Sekhar  
Sable, Shri Amar Shankar  
Sadho, Dr. Vijaylaxmi  
Sahani, Dr. Anil Kumar  
Sahu, Shri Dhiraj Prasad  
Sai, Shri Nand Kumar  
Saini, Shri Rajpal Singh  
Salam, Haji Abdul  
Saleem, Chaudhary Munvvar  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T. N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.

Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj  
Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender  
Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.  
Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap  
Sudharani, Shrimati Gundu  
Swamy, Shri A. V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri  
Tazeen Fatma, Dr.  
Thakur, Dr. C. P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash

Vijila Sathyananth, Shrimati  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal  
Yadav, Shri Bhupender  
Yadav, Shri Darshan Singh  
Yadav, Shri Sharad  
Yechury, Shri Sitaram

**NOES — Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*Clause 2 was added to the Bill.*

MR. DEPUTY CHAIRMAN: We shall, now, take up Clause 3 of the Bill. There are four Amendments (Nos. 4-7) by Shrimati Sushma Swaraj. Are you moving?

SHRIMATI SUSHMA SWARAJ: Sir, I am not moving them.

MR. DEPUTY CHAIRMAN: Amendments (Nos. 4-7) not moved.

The question is:

*That Clause 3 stand part of the Bill.*

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu  
Agrawal, Shri Naresh  
Aiyar, Shri Mani Shankar  
Akhtar, Shri Javed  
Ali, Shri Munquad  
Anand Sharma, Shri  
Ansari, Shri Salim  
Antony, Shri A. K.  
Arjunan, Shri K. R.

Athawale, Shri Ramdas  
Azad, Shri Ghulam Nabi  
Babbar, Shri Raj  
Bachchan, Shrimati Jaya  
Baidya, Shrimati Jharna Das  
Balagopal, Shri K. N.  
Bandyopadhyay, Shri D.  
Banerjee, Shri Ritabrata  
Batra, Shri Shadi Lal  
Bernard, Shri A. W. Rabi  
Bhattacharya, Shri P.  
Bhunder, Shri Balwinder Singh  
Biswal, Shri Ranjib  
Bora, Shri Pankaj  
Budania, Shri Narendra  
Chandrasekhar, Shri Rajeev  
Chavan, Shrimati Vandana  
Chiranjeevi, Dr. K.  
Chowdary, Shri Y. S.  
Chowdhury, Prof. Jogen  
Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav  
Dua, Shri H. K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan  
Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.  
Gehlot, Shri Thaawar Chand

Gill, Dr. M. S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh  
Gupta, Shri Vivek  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.  
Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.  
Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh  
Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar  
Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman  
Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai  
Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse

Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreyan, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsher Singh  
Manjunatha, Shri Aayanur  
Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan  
Mukut Mithi, Shri  
Mungekar, Dr. Bhalchandra  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas  
Narayanan, Shri C. P.  
Natchiappan, Dr. E. M. Sudarsana  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O'Brien, Shri Derek  
Panchariya, Shri Narayan Lal  
Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab  
Parrkar, Shri Manohar  
Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad

Perween, Shrimati Kahkashan

Prabhu, Shri Suresh

Pradhan, Shri Dharmendra

Prasad, Shri Ravi Shankar

Punia, Shri P. L.

Ragesh, Shri K. K.

Raja, Shri D.

Rajaram, Shri

Ramalingam, Dr. K. P.

Ramesh, Shri C. M.

Ramesh, Shri Jairam

Rangarajan, Shri T. K.

Rangasayee Ramakrishna, Shri

Rao, Dr. K. Keshava

Rao, Dr. K. V. P. Ramachandra

Rao, Shri Garikapati Mohan

Rao, Shri V. Hanumantha

Rapolu, Shri Ananda Bhaskar

Rathinavel, Shri T.

Raut, Shri Sanjay

Reddy, Dr. T. Subbarami

Reddy, Shri Palvai Govardhan

Roy, Shri Mukul

Roy, Shri Sukhendu Sekhar

Sable, Shri Amar Shankar

Sadho, Dr. Vijaylaxmi

Sahani, Dr. Anil Kumar

Sahu, Shri Dhiraj Prasad

Sai, Shri Nand Kumar

Saini, Shri Rajpal Singh

Salam, Haji Abdul

Saleem, Chaudhary Munvvar

Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T. N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj  
Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender  
Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.  
Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap  
Sudharani, Shrimati Gundu  
Swamy, Shri A.V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri  
Tazeen Fatma, Dr.  
Thakur, Dr. C. P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar



Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash  
Vijila Sathyananth, Shrimati  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal  
Yadav, Shri Bhupender  
Yadav, Shri Darshan Singh  
Yadav, Shri Sharad  
Yechury, Shri Sitaram

**NOES — Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*Clause 3 was added to the Bill.*

MR. DEPUTY CHAIRMAN: We shall, now, take up the First Schedule to the Bill. The question is:

*That First Schedule stand part of the Bill.*

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu  
Agrawal, Shri Naresh  
Aiyar, Shri Mani Shankar  
Akhtar, Shri Javed  
Ali, Shri Munquad

Anand Sharma, Shri  
Ansari, Shri Salim  
Antony, Shri A. K.  
Arjunan, Shri K. R.  
Athawale, Shri Ramdas  
Azad, Shri Ghulam Nabi  
Babbar, Shri Raj  
Bachchan, Shrimati Jaya  
Baidya, Shrimati Jharna Das  
Balagopal, Shri K. N.  
Bandyopadhyay, Shri D.  
Banerjee, Shri Ritabrata  
Batra, Shri Shadi Lal  
Bernard, Shri A. W. Rabi  
Bhattacharya, Shri P.  
Bhunder, Shri Balwinder Singh  
Biswal, Shri Ranjib  
Bora, Shri Pankaj  
Budania, Shri Narendra  
Chandrasekhar, Shri Rajeev  
Chavan, Shrimati Vandana  
Chiranjeevi, Dr. K.  
Chowdary, Shri Y. S.  
Chowdhury, Prof. Jogen  
Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav  
Dua, Shri H. K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan

Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.  
Gehlot, Shri Thaawar Chand  
Gill, Dr. M. S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh  
Gupta, Shri Vivek  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.  
Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.  
Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh  
Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar  
Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman

Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai  
Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse  
Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreya, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsher Singh  
Manjunatha, Shri Aayanur  
Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan  
Mukut Mithi, Shri  
Mungekar, Dr. Bhalchandra  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas  
Narayanan, Shri C. P.  
Natchiappan, Dr. E. M. Sudarsana  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O'Brien, Shri Derek  
Panchariya, Shri Narayan Lal  
Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab

Parrikar, Shri Manohar  
Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Prasad, Shri Ravi Shankar  
Punia, Shri P. L.  
Ragesh, Shri K. K.  
Raja, Shri D.  
Rajaram, Shri  
Ramalingam, Dr. K. P.  
Ramesh, Shri C. M.  
Ramesh, Shri Jairam  
Rangarajan, Shri T. K.  
Rangasayee Ramakrishna, Shri  
Rao, Dr. K. Keshava  
Rao, Dr. K. V. P. Ramachandra  
Rao, Shri Garikapati Mohan  
Rao, Shri V. Hanumantha  
Rapolu, Shri Ananda Bhaskar  
Rathinavel, Shri T.  
Raut, Shri Sanjay  
Reddy, Dr. T. Subbarami  
Reddy, Shri Palvai Govardhan  
Roy, Shri Mukul  
Roy, Shri Sukhendu Sekhar  
Sable, Shri Amar Shankar  
Sadho, Dr. Vijaylaxmi  
Sahani, Dr. Anil Kumar

Sahu, Shri Dhiraj Prasad  
Sai, Shri Nand Kumar  
Saini, Shri Rajpal Singh  
Salam, Haji Abdul  
Saleem, Chaudhary Munvvar  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T. N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj  
Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender  
Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.  
Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap  
Sudharani, Shrimati Gundu  
Swamy, Shri A. V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri

Tazeen Fatma, Dr.  
Thakur, Dr. C. P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash  
Vijila Sathyananth, Shrimati  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal  
Yadav, Shri Bhupender  
Yadav, Shri Darshan Singh  
Yadav, Shri Sharad  
Yechury, Shri Sitaram

**NOES — Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*The First Schedule was added to the Bill.*

MR. DEPUTY CHAIRMAN: We shall, now, take up the Second Schedule to the Bill. There is one Amendment (No. 8) by Shrimati Sushma Swaraj. Are you moving?

SHRIMATI SUSHMA SWARAJ: Sir, I am not moving.

The question is:

*That the Second Schedule stand part of the Bill.*

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu

Agrawal, Shri Naresh

Aiyar, Shri Mani Shankar

Akhtar, Shri Javed

Ali, Shri Munquad

Anand Sharma, Shri

Ansari, Shri Salim

Antony, Shri A. K.

Arjunan, Shri K. R.

Athawale, Shri Ramdas

Azad, Shri Ghulam Nabi

Babbar, Shri Raj

Bachchan, Shrimati Jaya

Baidya, Shrimati Jharna Das

Balagopal, Shri K. N.

Bandyopadhyay, Shri D.

Banerjee, Shri Ritabrata

Batra, Shri Shadi Lal

Bernard, Shri A. W. Rabi

Bhattacharya, Shri P.

Bhunder, Shri Balwinder Singh

Biswal, Shri Ranjib

Bora, Shri Pankaj

Budania, Shri Narendra

Chandrasekhar, Shri Rajeev

Chavan, Shrimati Vandana

Chiranjeevi, Dr. K.

Chowdary, Shri Y. S.



Chowdhury, Prof. Jogen  
Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav  
Dua, Shri H.K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan  
Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.  
Gehlot, Shri Thaawar Chand  
Gill, Dr. M.S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh  
Gupta, Shri Vivek  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.  
Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.  
Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan

Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh  
Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar  
Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman  
Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai  
Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse  
Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreyan, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsher Singh  
Manjunatha, Shri Aayanur  
Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan  
Mukut Mithi, Shri  
Mungekar, Dr. Bhalchandra  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas

Narayanan, Shri C. P.  
Natchiappan, Dr. E. M. Sudarsana  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O Brien, Shri Derek  
Panchariya, Shri Narayan Lal  
Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab  
Parrikar, Shri Manohar  
Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Prasad, Shri Ravi Shankar  
Punia, Shri P. L.  
Ragesh, Shri K. K.  
Raja, Shri D  
Rajaram, Shri  
Ramalingam, Dr. K. P.  
Ramesh, Shri C. M.  
Ramesh, Shri Jairam  
Rangarajan, Shri T. K.  
Rangasayee Ramakrishna, Shri  
Rao, Dr. K. Keshava  
Rao, Dr. K. V. P. Ramachandra  
Rao, Shri Garikapati Mohan

Rao, Shri V. Hanumantha  
Rapolu, Shri Ananda Bhaskar  
Rathinavel, Shri T.  
Raut, Shri Sanjay  
Reddy, Dr. T. Subbarami  
Reddy, Shri Palvai Govardhan  
Roy, Shri Mukul  
Roy, Shri Sukhendu Sekhar  
Sable, Shri Amar Shankar  
Sadho, Dr. Vijaylaxmi  
Sahani, Dr. Anil Kumar  
Sahu, Shri Dhiraj Prasad  
Sai, Shri Nand Kumar  
Saini, Shri Rajpal Singh  
Salam, Haji Abdul  
Saleem, Chaudhary Munvvar  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T. N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj  
Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender

Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.  
Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap  
Sudharani, Shrimati Gundu  
Swamy, Shri A. V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri  
Tazeen Fatma, Dr.  
Thakur, Dr. C.P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash  
Vijila Sathyananth, Shrimati  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal  
Yadav, Shri Bhupender  
Yadav, Shri Darshan Singh  
Yadav, Shri Sharad  
Yechury, Shri Sitaram

**NOES — Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*The Second Schedule was added to the Bill.*

MR. DEPUTY CHAIRMAN: We shall, now, take up the Third Schedule to the Bill. There are three Amendments (Nos. 9 to 11) by Shrimati Sushma Swaraj.

**THE THIRD SCHEDULE**

SHRIMATI SUSHMA SWARAJ: Sir, I am only moving Amendments (Nos. 9 and 10), not 11. I move:

(9) That at page 5, *for* line 3, the following be *substituted*, namely:—

"I. Extracts from the agreement between the Government of the republic of India and the Government of the people's republic of Bangladesh concerning the demarcation of the land boundary between india and Bangladesh and related matter dated the 16th day of May, 1974."

(10) That at page 5, *for* lines 19 and 20, the following be *substituted*, namely:—

"II. Extracts from the protocol to the agreement between the Government of the republic of India and the Government of the people's republic of Bangladesh concerning the demarcation of the land boundary between India and Bangladesh and related matters dated the 6th day of september, 2011."

*The questions were put and the motions were adopted.*

MR. DEPUTY CHAIRMAN: Amendment (No. 11) not moved. Only Amendments (Nos. 9 and 10) are moved.

The question is:

*That the Third Schedule, as amended, stand part of the Bill.*

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu

Agrawal, Shri Naresh

Aiyar, Shri Mani Shankar  
Akhtar, Shri Javed  
Ali, Shri Munquad  
Anand Sharma, Shri  
Ansari, Shri Salim  
Antony, Shri A. K.  
Arjunan, Shri K. R.  
Athawale, Shri Ramdas  
Azad, Shri Ghulam Nabi  
Babbar, Shri Raj  
Bachchan, Shrimati Jaya  
Baidya, Shrimati Jharna Das  
Balagopal, Shri K. N.  
Bandyopadhyay, Shri D.  
Banerjee, Shri Ritabrata  
Batra, Shri Shadi Lal  
Bernard, Shri A. W. Rabi  
Bhattacharya, Shri P.  
Bhunder, Shri Balwinder Singh  
Biswal, Shri Ranjib  
Bora, Shri Pankaj  
Budania, Shri Narendra  
Chandrasekhar, Shri Rajeev  
Chavan, Shrimati Vandana  
Chiranjeevi, Dr. K.  
Chowdary, Shri Y. S.  
Chowdhury, Prof. Jogen  
Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav

Dua, Shri H.K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan  
Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.  
Gehlot, Shri Thaawar Chand  
Gill, Dr. M. S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh  
Gupta, Shri Vivek  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.  
Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.  
Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh  
Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar



Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman  
Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai  
Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse  
Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreya, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsher Singh  
Manjunatha, Shri Aayanur  
Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan  
Mukut Mithi, Shri  
Mungekar, Dr. Bhalchandra  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas  
Narayanan, Shri C. P.  
Natchiappan, Dr. E. M. Sudarsana  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O'Brien, Shri Derek  
Panchariya, Shri Narayan Lal

Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab  
Parrikar, Shri Manohar  
Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Prasad, Shri Ravi Shankar  
Punia, Shri P. L.  
Ragesh, Shri K. K.  
Raja, Shri D.  
Rajaram, Shri  
Ramalingam, Dr. K. P.  
Ramesh, Shri C. M.  
Ramesh, Shri Jairam  
Rangarajan, Shri T. K.  
Rangasayee Ramakrishna, Shri  
Rao, Dr. K. Keshava  
Rao, Dr. K. V. P. Ramachandra  
Rao, Shri Garikapati Mohan  
Rao, Shri V. Hanumantha  
Rapolu, Shri Ananda Bhaskar  
Rathinavel, Shri T.  
Raut, Shri Sanjay  
Reddy, Dr. T. Subbarami  
Reddy, Shri Palvai Govardhan  
Roy, Shri Mukul

Roy, Shri Sukhendu Sekhar  
Sable, Shri Amar Shankar  
Sadho, Dr. Vijaylaxmi  
Sahani, Dr. Anil Kumar  
Sahu, Shri Dhiraj Prasad  
Sai, Shri Nand Kumar  
Saini, Shri Rajpal Singh  
Salam, Haji Abdul  
Saleem, Chaudhary Munvvar  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T. N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj  
Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender  
Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.  
Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap

Sudharani, Shrimati Gundu  
Swamy, Shri A. V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri  
Tazeen Fatma, Dr.  
Thakur, Dr. C. P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash  
Vijila Sathyananth, Shrimati  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal  
Yadav, Shri Bhupender  
Yadav, Shri Darshan Singh  
Yadav, Shri Sharad  
Yechury, Shri Sitaram

**NOES — Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*The Third Schedule, as amended, was added to the Bill.*

MR. DEPUTY CHAIRMAN: We shall, now, take up Clause 1 of the Bill. There is one Amendment (No. 3) by Shrimati Sushma Swaraj.

**CLAUSE – 1**

SHRIMATI SUSHMA SWARAJ: Sir, I move:

- (3) That at page 1, lines 3 and 4, *for* the words, bracket and figure "the Constitution (One Hundred and Nineteenth Amendment) Act, 2013", the words, bracket and figure "the Constitution (One Hundredth Amendment) Act, 2015" be *substituted*.

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: The question is:

*That Clause 1, as amended, stands part of the Bill*

*The House divided*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu

Agrawal, Shri Naresh

Aiyar, Shri Mani Shankar

Akhtar, Shri Javed

Ali, Shri Munquad

Anand Sharma, Shri

Ansari, Shri Salim

Antony, Shri A. K.

Arjunan, Shri K. R.

Athawale, Shri Ramdas

Azad, Shri Ghulam Nabi

Babbar, Shri Raj

Bachchan, Shrimati Jaya

Baidya, Shrimati Jharna Das

Balagopal, Shri K. N.

Bandyopadhyay, Shri D.

Banerjee, Shri Ritabrata

Batra, Shri Shadi Lal

Bernard, Shri A. W. Rabi  
Bhattacharya, Shri P.  
Bhunder, Shri Balwinder Singh  
Biswal, Shri Ranjib  
Bora, Shri Pankaj  
Budania, Shri Narendra  
Chandrasekhar, Shri Rajeev  
Chavan, Shrimati Vandana  
Chiranjeevi, Dr. K.  
Chowdary, Shri Y. S.  
Chowdhury, Prof. Jogen  
Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav  
Dua, Shri H. K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan  
Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.  
Gehlot, Shri Thaawar Chand  
Gill, Dr. M. S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh  
Gupta, Shri Vivek  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.

Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.  
Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh  
Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar  
Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman  
Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai  
Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse  
Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreyan, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsher Singh  
Manjunatha, Shri Aayanur  
Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan

Mukut Mithi, Shri  
Mungekar, Dr. Bhalchandra  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas  
Narayanan, Shri C. P.  
Natchiappan, Dr. E. M. Sudarsana  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O'Brien, Shri Derek  
Panchariya, Shri Narayan Lal  
Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab  
Parrikar, Shri Manohar  
Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Prasad, Shri Ravi Shankar  
Punia, Shri P. L.  
Ragesh, Shri K. K.  
Raja, Shri D.  
Rajaram, Shri  
Ramalingam, Dr. K. P.



Ramesh, Shri C. M.  
Ramesh, Shri Jairam  
Rangarajan, Shri T. K.  
Rangasayee Ramakrishna, Shri  
Rao, Dr. K. Keshava  
Rao, Dr. K. V.P . Ramachandra  
Rao, Shri Garikapati Mohan  
Rao, Shri V. Hanumantha  
Rapolu, Shri Ananda Bhaskar  
Rathinavel, Shri T.  
Raut, Shri Sanjay  
Reddy, Dr. T. Subbarami  
Reddy, Shri Palvai Govardhan  
Roy, Shri Mukul  
Roy, Shri Sukhendu Sekhar  
Sable, Shri Amar Shankar  
Sadho, Dr. Vijaylaxmi  
Sahani, Dr. Anil Kumar  
Sahu, Shri Dhiraj Prasad  
Sai, Shri Nand Kumar  
Saini, Shri Rajpal Singh  
Salam, Haji Abdul  
Saleem, Chaudhary Munvvar  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T. N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj

Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender  
Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.  
Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap  
Sudharani, Shrimati Gundu  
Swamy, Shri A. V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri  
Tazeen Fatma, Dr.  
Thakur, Dr. C. P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash  
Vijila Sathyananth, Shrimati  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal

Yadav, Shri Bhupender

Yadav, Shri Darshan Singh

Yadav, Shri Sharad

Yechury, Shri Sitaram

**NOES : Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*Clause 1, as amended, was added to the Bill.*

MR. DEPUTY CHAIRMAN: We shall now take up the Enacting Formula. There is one Amendment No.2 by Shrimati Sushma Swaraj.

*Enacting Formula*

SHRIMATI SUSHMA SWARAJ: Sir, I move:

(No. 2) That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-sixth" be *substituted*

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: The question is:

*The Enacting Formula, as amended, stand part of the Bill.*

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu

Agrawal, Shri Naresh

Aiyar, Shri Mani Shankar

Akhtar, Shri Javed

Ali, Shri Munquad

Anand Sharma, Shri

Ansari, Shri Salim

Antony, Shri A. K.

Arjunan, Shri K. R.  
Athawale, Shri Ramdas  
Azad, Shri Ghulam Nabi  
Babbar, Shri Raj  
Bachchan, Shrimati Jaya  
Baidya, Shrimati Jharna Das  
Balagopal, Shri K. N.  
Bandyopadhyay, Shri D.  
Banerjee, Shri Ritabrata  
Batra, Shri Shadi Lal  
Bernard, Shri A. W. Rabi  
Bhattacharya, Shri P.  
Bhunder, Shri Balwinder Singh  
Biswal, Shri Ranjib  
Bora, Shri Pankaj  
Budania, Shri Narendra  
Chandrasekhar, Shri Rajeev  
Chavan, Shrimati Vandana  
Chiranjeevi, Dr. K.  
Chowdary, Shri Y. S.  
Chowdhury, Prof. Jogen  
Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav  
Dua, Shri H. K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan  
Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.

Gehlot, Shri Thaawar Chand  
Gill, Dr. M. S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh  
Gupta, Shri Vivek  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.  
Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.  
Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh  
Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar  
Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman  
Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai

Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse  
Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreya, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsher Singh  
Manjunatha, Shri Aayanur  
Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan  
Mukul Mithi, Shri  
Mungekar, Dr. Bhalchandra  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas  
Narayanan, Shri C. P.  
Natchiappan, Dr. E.M. Sudarsana  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O'Brien, Shri Derek  
Panchariya, Shri Narayan Lal  
Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab  
Parrikar, Shri Manohar

Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Prasad, Shri Ravi Shankar  
Punia, Shri P. L.  
Ragesh, Shri K. K.  
Raja, Shri D.  
Rajaram, Shri  
Ramalingam, Dr. K.P.  
Ramesh, Shri C. M.  
Ramesh, Shri Jairam  
Rangarajan, Shri T. K.  
Rangasayee Ramakrishna, Shri  
Rao, Dr. K. Keshava  
Rao, Dr. K. V. P. Ramachandra  
Rao, Shri Garikapati Mohan  
Rao, Shri V. Hanumantha  
Rapolu, Shri Ananda Bhaskar  
Rathinavel, Shri T.  
Raut, Shri Sanjay  
Reddy, Dr. T. Subbarami  
Reddy, Shri Palvai Govardhan  
Roy, Shri Mukul  
Roy, Shri Sukhendu Sekhar  
Sable, Shri Amar Shankar  
Sadho, Dr. Vijaylaxmi  
Sahani, Dr. Anil Kumar  
Sahu, Shri Dhiraj Prasad

Sai, Shri Nand Kumar  
Saini, Shri Rajpal Singh  
Salam, Haji Abdul  
Saleem, Chaudhary Munvvar  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T. N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj  
Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender  
Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.  
Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap  
Sudharani, Shrimati Gundu  
Swamy, Shri A. V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri  
Tazeen Fatma, Dr.



Thakur, Dr. C. P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash  
Vijila Sathyananth, Shrimati  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal  
Yadav, Shri Bhupender  
Yadav, Shri Darshan Singh  
Yadav, Shri Sharad  
Yechury, Shri Sitaram

**NOES — Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*The Enacting Formula, as amended, was added to the Bill.*

MR. DEPUTY CHAIRMAN: We shall now take up the Long Title. There is one Amendment No. 1 by Shrimati Sushma Swaraj.

SHRIMATI SUSHMA SWARAJ: Sir, I am not moving the Amendment.

MR. DEPUTY CHAIRMAN: The Amendment is not moved. I shall now put the Long Title to vote.

The question is:

*That the Long Title stand part of the Bill.*

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu

Agrawal, Shri Naresh

Aiyar, Shri Mani Shankar

Akhtar, Shri Javed

Ali, Shri Munquad

Anand Sharma, Shri

Ansari, Shri Salim

Antony, Shri A. K.

Arjunan, Shri K. R.

Athawale, Shri Ramdas

Azad, Shri Ghulam Nabi

Babbar, Shri Raj

Bachchan, Shrimati Jaya

Baidya, Shrimati Jharna Das

Balagopal, Shri K. N.

Bandyopadhyay, Shri D.

Banerjee, Shri Ritabrata

Batra, Shri Shadi Lal

Bernard, Shri A. W. Rabi

Bhattacharya, Shri P.

Bhunder, Shri Balwinder Singh

Biswal, Shri Ranjib

Bora, Shri Pankaj

Budania, Shri Narendra

Chandrasekhar, Shri Rajeev

Chavan, Shrimati Vandana

Chiranjeevi, Dr. K.

Chowdary, Shri Y. S.

Chowdhury, Prof. Jogen

Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav  
Dua, Shri H. K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan  
Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.  
Gehlot, Shri Thaawar Chand  
Gill, Dr. M. S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh  
Gupta, Shri Vivek  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.  
Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.  
Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh

Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar  
Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman  
Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai  
Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse  
Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreyan, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsher Singh  
Manjunatha, Shri Aayanur  
Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan  
Mukut Mithi, Shri  
Mungekar, Dr. Bhalchandra  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas  
Narayanan, Shri C. P.  
Natchiappan, Dr. E. M. Sudarsana  
Navaneethakrishnan, Shri A.

Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O Brien, Shri Derek  
Panchariya, Shri Narayan Lal  
Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab  
Parrikar, Shri Manohar  
Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Prasad, Shri Ravi Shankar  
Punia, Shri P. L.  
Ragesh, Shri K. K.  
Raja, Shri D.  
Rajaram, Shri  
Ramalingam, Dr. K. P.  
Ramesh, Shri C. M.  
Ramesh, Shri Jairam  
Rangarajan, Shri T. K.  
Rangasayee Ramakrishna, Shri  
Rao, Dr. K. Keshava  
Rao, Dr. K. V. P. Ramachandra  
Rao, Shri Garikapati Mohan  
Rao, Shri V. Hanumantha  
Rapolu, Shri Ananda Bhaskar  
Rathinavel, Shri T.  
Raut, Shri Sanjay

Reddy, Dr. T. Subbarami  
Reddy, Shri Palvai Govardhan  
Roy, Shri Mukul  
Roy, Shri Sukhendu Sekhar  
Sable, Shri Amar Shankar  
Sadho, Dr. Vijaylaxmi  
Sahani, Dr. Anil Kumar  
Sahu, Shri Dhiraj Prasad  
Sai, Shri Nand Kumar  
Saini, Shri Rajpal Singh  
Salam, Haji Abdul  
Saleem, Chaudhary Munvvar  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T. N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj  
Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender  
Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.

Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap  
Sudharani, Shrimati Gundu  
Swamy, Shri A. V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri  
Tazeen Fatma, Dr.  
Thakur, Dr. C. P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash  
Vijila Sathyananth, Shrimati  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal  
Yadav, Shri Bhupender  
Yadav, Shri Darshan Singh  
Yadav, Shri Sharad  
Yechury, Shri Sitaram

**NOES — Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*The Long Title was added to the Bill.*

MR. DEPUTY CHAIRMAN: Now, Shrimati Sushma Swaraj to move that the Bill, as amended, be passed.

श्रीमती सुषमा स्वराज : उपसभापति जी, मैं प्रस्ताव करती हूँ :

कि विधेयक यथासंशोधित रूप में पारित किया जाए।

MR. DEPUTY CHAIRMAN: The question is:

*That the Bill, as amended, be passed.*

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes : 182

Noes : Nil

**AYES — 182**

Aga, Ms. Anu

Agrawal, Shri Naresh

Aiyar, Shri Mani Shankar

Akhtar, Shri Javed

Ali, Shri Munquad

Anand Sharma, Shri

Ansari, Shri Salim

Antony, Shri A. K.

Arjunan, Shri K. R.

Athawale, Shri Ramdas

Azad, Shri Ghulam Nabi

Babbar, Shri Raj

Bachchan, Shrimati Jaya

Baidya, Shrimati Jharna Das

Balagopal, Shri K. N.

Bandyopadhyay, Shri D.

Banerjee, Shri Ritabrata

Batra, Shri Shadi Lal

Bernard, Shri A. W. Rabi

Bhattacharya, Shri P.

Bhunder, Shri Balwinder Singh

Biswal, Shri Ranjib



Bora, Shri Pankaj  
Budania, Shri Narendra  
Chandrasekhar, Shri Rajeev  
Chavan, Shrimati Vandana  
Chiranjeevi, Dr. K.  
Chowdary, Shri Y. S.  
Chowdhury, Prof. Jogen  
Chowdhury, Shrimati Renuka  
Daimary, Shri Biswajit  
Dalwai, Shri Husain  
Darda, Shri Vijay Jawaharlal  
Dave, Shri Anil Madhav  
Dua, Shri H. K.  
Dudi, Shri Ram Narain  
Dwivedi, Shri Janardan  
Faruque, Shrimati Naznin  
Fernandes, Shri Oscar  
Ganguly, Dr. Ashok S.  
Gehlot, Shri Thaawar Chand  
Gill, Dr. M. S.  
Gohel, Shri Chunibhai Kanjibhai  
Goud T., Shri Devender  
Gowda, Prof. M. V. Rajeev  
Goyal, Shri Piyush  
Gujral, Shri Naresh  
Gupta, Shri Vivek  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.  
Hashmi, Shri Parvez  
Hassan, Shri Ahamed  
Heptulla, Dr. Najma A.

Irani, Shrimati Smriti Zubin  
Jain, Shri Ishwarlal Shankarlal  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jangde, Dr. Bhushan Lal  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Judev, Shri Ranvijay Singh  
Kalita, Shri Bhubaneswar  
Kannan, Shri P.  
Karan Singh, Dr.  
Kashyap, Shri Narendra Kumar  
Kashyap, Shri Ram Kumar  
Katiyar, Shri Vinay  
Khan, Shri Javed Ali  
Khan, Shri K. Rahman  
Khan, Shri Mohd. Ali  
Khanna, Shri Avinash Rai  
Kidwai, Shrimati Mohsina  
Kujur, Shri Santiuse  
Lakshmanan, Dr. R.  
Mahra, Shri Mahendra Singh  
Maitreyan, Dr. V.  
Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsher Singh  
Manjunatha, Shri Aayanur  
Memon, Shri Majeed  
Misra, Shri Satish Chandra  
Mitra, Dr. Chandan  
Mukut Mithi, Shri  
Mungekar, Dr. Bhalchandra

Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naidu, Shri M. Venkaiah  
Naik, Shri Shantaram  
Nanda, Shri Kiranmay  
Naqvi, Shri Mukhtar Abbas  
Narayanan, Shri C. P.  
Natchiappan, Dr. E. M. Sudarsana  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Nishad, Shri Vishambhar Prasad  
O'Brien, Shri Derek  
Panchariya, Shri Narayan Lal  
Pande, Shri Avinash  
Pandian, Shri Paul Manoj  
Pandya, Shri Dilipbhai  
Parida, Shri Baishnab  
Parrikar, Shri Manohar  
Patel, Shri Praful  
Patil, Shri Basawaraj  
Pawar, Shri Sharad  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Prasad, Shri Ravi Shankar  
Punia, Shri P. L.  
Ragesh, Shri K. K.  
Raja, Shri D.  
Rajaram, Shri  
Ramalingam, Dr. K. P.  
Ramesh, Shri C. M.

Ramesh, Shri Jairam  
Rangarajan, Shri T. K.  
Rangasayee Ramakrishna, Shri  
Rao, Dr. K. Keshava  
Rao, Dr. K. V. P. Ramachandra  
Rao, Shri Garikapati Mohan  
Rao, Shri V. Hanumantha  
Rapolu, Shri Ananda Bhaskar  
Rathinavel, Shri T.  
Raut, Shri Sanjay  
Reddy, Dr. T. Subbarami  
Reddy, Shri Palvai Govardhan  
Roy, Shri Mukul  
Roy, Shri Sukhendu Sekhar  
Sable, Shri Amar Shankar  
Sadho, Dr. Vijaylaxmi  
Sahani, Dr. Anil Kumar  
Sahu, Shri Dhiraj Prasad  
Sai, Shri Nand Kumar  
Saini, Shri Rajpal Singh  
Salam, Haji Abdul  
Saleem, Chaudhary Munvvar  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seelam, Shri Jesudasu  
Seema, Dr. T.N.  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Sen, Shri Tapan Kumar  
Sharma, Shri Satish  
Shekhar, Shri Neeraj

Shukla, Shri Rajeev  
Singh Badnore, Shri V. P.  
Singh, Dr. Manmohan  
Singh, Shri Arvind Kumar  
Singh, Shri Bhupinder  
Singh, Shri Birender  
Singh, Shri Digvijaya  
Singh, Shri Veer  
Singhvi, Dr. Abhishek Manu  
Sinh, Dr. Sanjay  
Sinha, Shri R. K.  
Siva, Shri Tiruchi  
Sood, Shrimati Bimla Kashyap  
Sudharani, Shrimati Gundu  
Swamy, Shri A. V.  
Syiem, Shrimati Wansuk  
Tarun Vijay, Shri  
Tazeen Fatma, Dr.  
Thakur, Dr. C. P.  
Thakur, Shri Ram Nath  
Thakur, Shrimati Viplove  
Thangavelu, Shri S.  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Tyagi, Shri K. C.  
Vadodia, Shri Lal Sinh  
Verma, Shri Ravi Prakash  
Vijila Sathyananth, Shrimati  
Vora, Shri Motilal

Yadav, Prof. Ram Gopal

Yadav, Shri Bhupender

Yadav, Shri Darshan Singh

Yadav, Shri Sharad

Yechury, Shri Sitaram

**NOES — Nil**

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

MR. DEPUTY CHAIRMAN: The Chair feels happy if more such occasions are available in future. The lobbies may be cleared.

SHRI M. VENKAIAH NAIDU: Sir, it is historic. There were occasions when we used to get the required number and we used to have the Constitution Amendment also. I think it is the first occasion when the entire House with one voice has voted in unison and that too on an international agreement on Indo-Bangla border. It is really historic, Sir.

MR. DEPUTY CHAIRMAN: There can be more such occasions.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, this is the second time. It happened on the National Judicial Commission Bill also.

MR. DEPUTY CHAIRMAN: There can be more such occasions if both the sides get together. ...*(Interruptions)*...

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, the Leader of the House wants to say something.

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**PROPOSAL FOR HOLDING DISCUSSION ON  
THE APPROPRIATION (NO. 2) BILL, 2015 AND  
THE FINANCE BILL, 2015**

MR. DEPUTY CHAIRMAN: Now we are taking up the Appropriation (No. 2) Bill, 2015 and the Finance Bill, 2015. ...*(Interruptions)*...

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, दिल्ली हाई कोर्ट अमेंडमेंट बिल लेंगे?